

# ACT No. II OF 1942.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
2nd March, 1942.)

## An Act further to amend the Indian Merchant Shipping Act, 1923.

XXI of 1923. **W**HEREAS it is expedient further to amend the  
Indian Merchant Shipping Act, 1923, for the  
purpose hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Indian Merchant Short title.  
Shipping (Amendment) Act, 1942.

XXI of 1923. 2. To section 58A of the Indian Merchant Shipping Amendment of  
section 58 A,  
Act XXI of  
1923.  
Act, 1923, the following sub-section shall be added,  
namely :—

“(3) A lascar shall not be entitled under clause (b)  
of sub-section (1) to receive compensation for  
the loss of his effects in any case in which pro-  
vision is made for the payment of compensa-  
tion for war damage to such effects under the  
Compensation to Seamen (War Damage to  
Effects) Scheme, 1939, made under section 6  
of the Pensions (Navy, Army, Air Force and  
Mercantile Marine) Act, 1939, or that Scheme  
as subsequently amended, or under the Com-  
pensation to Indian Seamen (War Damage to  
Effects) Scheme, 1942, made by the Central  
Government.”

2 & 3 Geo. 6;  
c. 83.

Price *anna* 1 or  $1\frac{1}{2}$ d.

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